

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 11.04.2013

OA No. 264/2013

Mr. Sunil Samdaria, counsel for applicants.

Heard learned counsel for the applicants. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.


(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 264/2013

DATE OF ORDER: 11.04.2013

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

1. Smt. Neelu Devi @ Nirmala Devi W/o Late Narain Singh, aged about 48 years, R/o House No. 255/49, Jawahar Nagar, Shastri Nagar, Near Kanal Gardens, Ajmer.
2. Gaurav S/o late Narain Singh, aged about 27 years, R/o House No. 255/49, Jawahar Nagar, Shastri Nagar, Near Kanal Gardens, Ajmer.

...Applicants

Mr. Sunil Samdaria, counsel for applicants.

VERSUS

1. Bharat Sanchar Nigam Limited (B.S.N.L.) through its Chief General Manager, N.T.R. (Maintenance Wing), 2nd Floor, Kidwai Bhawan, Janpath, New Delhi 110 001.
2. Chief General Manager, Bharat Sanchar Nigam Limited Telecom, Rajasthan Circle, Sardar Patel Marg, Jaipur-6.
3. Sub Divisional Engineer, O.F.C. Maintenance, B.S.N.L., Udaipur.

...Respondents

ORDER (ORAL)

By way of filing the present Original Application, the applicants have prayed for the following reliefs: -

- "i) To issue an appropriate order directing the respondents to appoint either of the applicant on compassionate basis.
- (ii) Any other order/direction which this Hon'ble Court deems fit and proper in facts and circumstances of the case may be passed in favour of the applicant.
- (iii) Award cost of the application."



2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicants have submitted a Legal Notice for Demand of Justice dated 12.10.2012 (Annexure A/14) before the respondents through their counsel, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the Legal Notice for Demand of Justice dated 12.10.2012 (Annexure A/14) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the Legal Notice for Demand of Justice dated 12.10.2012 (Annexure A/14) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order(s) against the interest of the applicants are passed by the respondents, the applicants will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER